

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1678  
(To be answered on the 29<sup>th</sup> July 2021)**

**SALE OF AIR INDIA's ASSETS**

**1678. SHRI GURJEET SINGH AUJLA**

**Will the Minister of CIVIL AVIATION**

नागर विमानन मंत्री

**be pleased to state:-**

- (a) whether the Air India proposes to sell its assets such as residential, commercial properties across India as recommended by Kelkar Committee;**
- (b) if so, the details of properties and estimated amount to raise from the sale;**
- (c) whether Air India plans to clear pending payments of private operators hired by Air India on Haj pilgrimage and others before disinvestment; and**
- (d) If not, the reasons therefor?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

नागर विमानन मंत्रालय में राज्य मंत्री

**(GEN. (DR) V. K. SINGH (RETD))**

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**(a) and (b):** Cabinet Committee on Economic Affairs while approving the Turn Around Plan (TAP) and Financial Restructuring Plan (FRP) for Air India Limited (AIL) in the year 2012, had also approved monetization of assets of AIL. Further, as per decision of Air India Specific Alternative Mechanism (AISAM) in 2018, the immovable assets are being monetized by AIL to offset its debt. AIL has identified 111 parcels of properties for monetization out of which 106 parcels of properties are in India and rest 5 are overseas properties. The 111 parcels of properties consist of 211 units which are under monetization.

Air India has so far received Rs. 738 crore from sale of 115 units from 2015 to 12th July, 2021. Air India also realizes about Rs. 100 crore per annum from lease rental income.

**(c) and (d):** There are no pending payments to any private operators hired by Air India for Haj pilgrimages.

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